

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 644 of 2020

IN THE MATTER OF:

NRC Employees Union

...Appellant

Versus

Vikas Prakash Gupta, Resolution Professional & Ors.

...Respondents

Present:

For Appellant: Mr. Jawahar Raja and Mr. Archit Krishna, Advocates.

**For Respondents: Mr. Vikram Hegde and Mr. Shantanu Lakhota,
Advocates for R-1.**

**Mr. Vikram Nankarni, Sr. Advocate with Mr. Mahesh
Agrawal, Mr. Himanshu Satija, Mr. Ajitesh Shukla and
Ms. Aashna Agarwal, Advocates for R-4.**

Mr. Nishit Agarwal, Advocate for Intervenor.

With

Company Appeal (AT) (Insolvency) No. 662 of 2020

IN THE MATTER OF:

All India Industrial and General Workers Union & Anr.

...Appellant

Versus

Vikas Gupta, Resolution Professional & Anr.

...Respondents

Present:

**For Appellant: Mr. Jawahar Raja and Mr. Archit Krishna, Advocates.
Mr. Ronit Bhattacharya, Advocate.**

For Respondents: Mr. Shyam Kapadia, Advocate for R-1.

**Mr. Vikram Nankarni, Sr. Advocate with Mr. Mahesh
Agrawal, Mr. Himanshu Satija, Mr. Ajitesh Shukla and
Ms. Aashna Agarwal, Advocates for R-2.**

Mr. Nishit Agarwal, Advocate for Intervenor.

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ORDER
(Through Virtual Mode)

18.09.2020: Learned counsel for Respondent No. 1 submits that he has filed soft copy of reply affidavit yesterday morning. However, he is granted one week time to file hard copies of the reply affidavit. Rejoinder thereto, if any, may be filed by the Appellant within one week thereof.

Shri Nishit Agrawal, Advocate has filed I.A. No. 2101-2102 of 2020 seeking impleadment of 'NRC Mazdoor Sangh' in both the appeals. It is claimed that 'NRC Mazdoor Sangh' has been heard in the original proceedings. Status of the 'NRC Mazdoor Sangh' as a necessary party is disputed. However, in the backdrop of 'NRC Mazdoor Sangh' claiming to be a stakeholder, we allow it to intervene in both the appeals and be heard as Intervenor.

Learned counsels for the parties and the intervenor may file short written submission, wherever not filed, not exceeding three pages, within two weeks.

Process both the appeals for final hearing on **13th October, 2020**.

Interim order to be continued.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc